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### తెలంగాణ రాజపత్రము THE TELANGANA GAZETTE PART IV-A EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 14] HYDERABAD, SUNDAY, AUGUST 31, 2025.

#### **TELANGANA BILLS**

#### TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 31st August, 2025.

L. A. BILL No. 14 OF 2025.

## A BILL FURTHER TO AMEND THE TELANGANA PANCHAYAT RAJ ACT, 2018.

Be it enacted by the Legislature of the State of Telangana in the Seventy-Sixth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Panchayat Raj (Third Amendment) Act. 2025.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the Telangana Gazette, appoint. Substitution of section 285 A. 2. In the Telangana Panchayat Raj Act, 2018, for section 285A, the following shall be substituted, namely,-

Act No.5 of 2018.

"285A. Notwithstanding anything contained in sections 9,17,146,147,175,176 and elsewhere in the Act providing for reservation in favour of Scheduled Castes, Scheduled Tribes and Backward Classes, the seats and offices to be reserved for Backward Classes shall be, such as may be notified by the Government from time to time, having regard to the demographic and levels of Political backwardness and inadequacy of representation on the basis of empirical data, keeping in view the requirement of reservations in respect of Scheduled Castes, Scheduled Tribes."

#### STATEMENT OF OBJECTIVES AND REASONS

The matter of fixing reservation for Backward Classes in rural local bodies in the State of Telangana has been under active consideration of the Government:

The Government of Telangana, vide G.O.Ms.No. 49, BC Welfare (B) Department, dated 04.11.2024, appointed a Dedicated Commission to conduct a rigorous contemporaneous empirical enquiry into the nature and implications of the backwardness of Backward Classes of citizens in the context of local body governance:

The said Commission, after completing its study in accordance with the "triple test" laid down by the Hon'ble Supreme Court of India, submitted its report on 10.02.2025, recommending reservation for Backward Classes, local body-wise:

The Council of Ministers, in its meeting held on 23.06.2025, while considering the matter, took note of the pendency of W.P. No.2661 of 2024 before the Hon'ble High Court of Telangana, and also that the Telangana Backward Classes, Scheduled Castes and Scheduled Tribes (Reservation of Seats in Rural and Urban Local Bodies) Bill. 2025, seeking to enhance reservations for BCs to 42%. had been passed by both Houses of the State Legislature and was reserved by the Hon'ble Governor for the consideration and assent of the Hon'ble President of India:

The Government of Telangana had earlier, with the approval of both Houses of the Legislature, undertaken a Socio-Economic Education Employment Political and Caste (SEEEPC) Survey vide G.O.Ms.No.18, dated 10.10.2024, and the findings of the survey were submitted before the Council of Ministers on 04.02.2025 and also placed before the State Legislature;

The SEEEPC survey data indicated that 56.36% of the population of the State belongs to the Backward Classes and that approximately 84% of the total population belongs to SC, ST, and BC communities collectively;

A One-Man Commission under the Chairmanship of Sri Busani Venkateshwara Rao, IAS (Retd.), was constituted vide G.O.Ms.No.1, Backward Classes Welfare (B) Department, dated 27.02.2025, to analyze the empirical data and recommend the enhancement of reservations for BCs in local bodies, educational institutions, and public employment;

The said One-Man Commission, after examining the SEEEPC survey and other empirical data and other material, submitted its report in March 2025 recommending, inter alia, 42% reservation for Backward Classes in rural and urban local bodies and in public employment and admissions in educational institutions, along with a recommendation to enact separate legislations accordingly;

The Council of Ministers, in its meeting held on 06.03.2025, vide Resolution No.283/2024, approved the recommendation for enhancement of reservation for Backward Classes up to 42% in local bodies;

The Telangana Backward Classes, Scheduled Castes and Scheduled Tribes (Reservation of Seats in Rural and Urban Local Bodies) Bill, 2025 (L.A. Bill No.04 of 2025) was passed by both Houses of the State Legislature and reserved by the Hon'ble Governor for the consideration and assent of the Hon'ble President of India and is presently under the consideration of the Ministry of Home Affairs, Government of India;

The Hon'ble High Court for the State of Telangana, in its common judgment dated 25.06.2025 in W.P. No.2661/2024 and connected cases, has directed the State Government to complete the fourth stage of the election process i.e., reservation of seats and offices in Gram Panchayats within 30 days and to facilitate the conduct of elections by the State Election Commission such that results are declared on or before 30.09.2025;

In view of the urgency imposed by the directions of the Hon'ble High Court and the necessity to provide reservations for Backward Classes based on contemporary empirical data and the recommendations of the One-Man Commission, it is expedient to amend the Telangana Panchayat Raj Act, 2018 to enable reservation in view of the above decision of the Government:

Accordingly, it has been decided to amend section 285A of the Telangana Panchayat Raj Act, 2018 (Act No.5 of 2018) by undertaking a legislation;

This Bill seeks to give effect to the above decision.

#### ANASUYA SEETHAKKA DANASARI,

Minister for Panchayat Raj & Rural Development, R.W.S., Women & Child Welfare.

#### MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 1 (2) of the Bill authorizes the Government to issue notification in respect of matters specified therein and generally to carry out the purposes of the Act and such notification issued which is intended to cover matters mostly of procedural in nature.

The above provisions of the Bill regarding delegated legislation are thus of normal type and are mainly intended to cover matters of procedure.

ANASUYA SEETHAKKA DANASARI,

Minister for Panchayat Raj & Rural Development, R.W.S., Women & Child Welfare.

# MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE TELANGANA LEGISLATIVE ASSEMBLY.

The Telangana Panchayat Raj (Third Amendment) Bill, 2025, after it is passed by both the Houses of State Legislature, may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

#### ANASUYA SEETHAKKA DANASARI,

Minister for Panchayat Raj & Rural Development, R.W.S., Women & Child Welfare.

Dr. V. NARASIMHA CHARYULU, Secretary to State Legislature.